

Statement
*Quantity and Value of Gold Imported under NRI Scheme
From 1992 to 1997*

| AIRPORT | YEAR | | | | | | | | | | | |
|---------|-----------|--------|------------|--------|------------|--------|------------|---------|------------|---------|----------------------|--------|
| | 1992 | | 1993 | | 1994 | | 1995 | | 1996 | | 1997 (upto June, 97) | |
| | QTY | VAL. | QTY. | VAL. | QTY | VAL. | QTY | VAL. | QTY. | VAL | QTY. | VAL. |
| AHD | 11.600 | 49 | 20.650 | 91 | 687.000 | 3192 | 19676.396 | 95322 | 3833.682 | 19896 | 1367.131 | 6537 |
| DEL | 9747.000 | 41390 | 21468.000 | 94160 | 29622.000 | 137635 | 83547.083 | 404742 | 56396.820 | 292688 | 32035.388 | 153186 |
| BOM | 46706.000 | 198335 | 46089.000 | 202155 | 49054.000 | 227924 | 1830.330 | 8867 | 59013.294 | 306267 | 64061.564 | 306328 |
| MAD | 17411.000 | 73935 | 18461.000 | 80973 | 24820.000 | 115323 | 40405.843 | 219968 | 53700.100 | 278692 | 25721.537 | 122994 |
| CAL | 61.900 | 263 | 342.100 | 1501 | 103.300 | 480 | 57.876 | 280 | 68.331 | 355 | 1149.602 | 5497 |
| TRIV | 5536.000 | 23508 | 6430.000 | 28203 | 3323.000 | 15440 | 3123.667 | 15133 | 3331.490 | 17290 | 1588.826 | 7597 |
| CALC | 12693.000 | 53900 | 23426.000 | 102751 | 50777.000 | 235929 | 71074.740 | 344320 | 74947.991 | 388964 | 51182.796 | 245223 |
| ORS | 32.700 | 139 | 22.620 | 99 | 23.960 | 111 | 3321.243 | 16090 | 4387.410 | 22770 | 2697.885 | 12910 |
| TOTAL | 92199.200 | 391519 | 116259.370 | 509933 | 158410.260 | 736034 | 228037.178 | 1104722 | 255679.118 | 1326922 | 179904.779 | 860263 |

KEY QTY IN KGS
VALUE IN RS. LAKHS

MRTP Act

1765. SHRI MANGAL RAM PREMI: Will the Minister of FINANCE be pleased to state:

(a) whether the Director General of Investigation and Registration, New Delhi has called the attention of all concerned engaged in any trade or service to know if they have entered into any agreements (oral or written) with any party containing any of the restrictive clauses enumerated under Section 33(1) of MRTP Act;

(b) if so, the reasons received thereto by DG(I&R);

(c) the action taken by the Government in the matter;

(d) whether it is a fact that many companies like Hindustan Lever, Ponds India Ltd., Nestle India Ltd., Colgate India Ltd. have restricted their authorised stockists to restrict their sales in a given area orally; and

(e) if so, the action proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (c) The Director General of Investigation and Registration (DGI&R) has called

attention of all concerned engaged in any trade or service to take immediate steps to register with his office under Section 35 of the MRTP Act, 1969 any agreement (oral or written) with any party containing any of the restrictive clauses enumerated under Section 33(1) of the Act. However, no response has been received by the DGI&R so far.

(d) No such case has come to the notice of the DGI&R.

(e) Does not arise.

[Translation]

Tiny Industries

1766. SHRI NAVAL KISHORE RAI:

PROF. PREM SINGH CHANDUMAJRA :

JUSTICE GUMAN MAL LODHA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether there is any proposal under consideration of the Government for evolving an Industrial policy, separately for the development of tiny industries;

(b) if so, the details thereof;

(c) the number of tiny industries functioning in the country;